

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REGISTERED

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated th November '86

Application No. 475/86(T)
WP No. 2279/86

4-12-86

Applicant

H.C.Nanjappa, L.D.lacker, Holgur Village,
Mandyā Taluk & District.

... applicant

To

Versus

1. The Superintendent of Post Offices,
Mandyā Division, Mandyā.
2. The Union of India, by its Secretary,
Department of Communication,
New Parliament Street, New Delhi-110001
3. Sri J. Nagahendrachar, Advocate for Applicant,
1074, Srinivasa Nagar 2nd Phase, Benashankari, 1st stage,
Bangalore-80
4. Sri M. Vasudeva Rao, Addl. Central Govt. Standing
Council, High Court of Karnataka Building,
Bangalore-1. ... Advocate for
Respondent.

SUBJECT: Sending copies of Order passed by the Bench in
Application No. 475/86(T)

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(Copy sent)

Please find enclosed herewith the copy of the Order/

Interim Order passed by this Tribunal in the above said Application
No. 475/86(T) on 19.9.86.

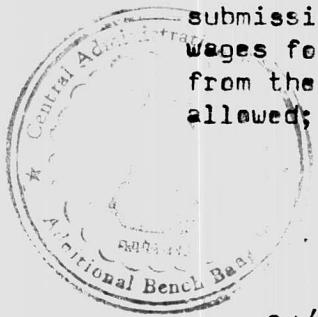
Encl: as above.

*SECTION OFFICER
(JUDICIAL)*

of the P.W.D.

ORDER PASSED BY THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH ON 19-9-86 IN APPLICATION NO 475/86(T)
(W.P. NO 2279/83). H.C. NANJAPPA VERSUS SUPERINTENDENT
OF POST OFFICES, MANDYA DIVISION, MANDYA AND ANOTHER

Shri M. Raghavendrachar, learned counsel for the applicant submits that his client was kept off duty from 13-8-1981 to 1-6-1982 pending departmental proceedings initiated against him, and ultimately he was exonerated of the charge levelled against him. In view of this, he submits that his client is entitled to full pay for the period he was kept off duty. We accept this submission and direct the respondents to pay the applicant back wages for the period from 13-8-1981 to 1-6-1982 within two months from the date of receipt of this order. Application is accordingly allowed; no order as to costs.



Sd/-
(CH. RAMAKRISHNA RAO)
19-9-86

Sd/-
(L.H.A. REGO)
19-9-86

//TRUE COPY//

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SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

APPLICATION No. R.A. no 20/87
T.R. No. In A no. 475/86.

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 16 APR 1987

APPLICANT

Superintendent of Post
TO Officer x amr.
Mandy

Vs

RESPONDENTS

H. C. Nanjappa

1. The Superintendent of Post offices, Mandy

4. - Union of India
by Secretary

2. Sri. M. V. Rao
Addl. C. G. S. C.
High Court Bld. Blore. 1

Department of Communi
Parliament Street
New Delhi. 110 001.

3. Sri. H. C. Nanjappa
E. D. Packer
Halgur Village
Mandy Taluk & Distict

5. Sri. M. R. Acharya

Advocate

1074 & 1075,

Srinivasanagar IIth Phase
Basantanagar Ist Stage
Bangalore - 50.

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. R.A. no: 20/87 (in
A no 475/86

....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on

5. 3- 87.

ENCL: As above.

B. V. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

Mr

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 5th DAY OF MARCH, 1987

Present : Hon'ble Shri Ch.Ramakrishna Rao

Member(J)

Hon'ble Shri L.H.A.Rego

Member(A)

REVIEW APPLICATION No.20/1987
(APPLICATION No.475/1986)

Superintendent of Post Offices and anr.

(Shri M.V.Rao, Advocate)

and

H.C.Nanjappa

(Shri M.R.Achar, Advocate)

This review application came up for hearing before this Tribunal and Hon'ble Shri Ch.Ramakrishna Rao, Member(J) today made the following :

ORDER

The prayer in the Review Application('RA') is for alteration of the period, mentioned in our order dated 19.9.1986, for which we directed the respondents to pay the applicant back wages.

2. In the application filed by the applicant he ~~had~~ stated the period for which he was put off duty as 13.8.1981 to 1.6.1982. When the application was taken up for hearing and disposed of, no discrepancy regarding the period for which the applicant claimed back wages was brought to our notice. We are, therefore, ~~not~~ not ~~persuaded~~ to take the view that there is any error apparent on the face of our order dated 19.9.1986.

3. In the result the application is dismissed.

B.N.Venkateshwaran
DEPUTY REGISTRAR (614)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

AN.

Sd — — —

Sd — — —

MEMBER(A) V.S.B.(98)